Affidavit to be Fusoished by the canaddate alongwith Nomination Paper
Before the Returning Officer

	From Sl. Sikte			iame of the House ituency(Name of the	
A	nande Pol. yadan midaughi mini	Late	Beeri	lal vadar	
1,50	56 years resident of Pakri pal	batt po-	Haldhaba	Hat, Thoma Kursako	uta, Arabia
Elect	ion, do hereby solemnly affirm and state	on nath as	under-	tun pusta adaress), i ec	Bullians an ing laws of
(strik	e out whichever is not applicable)		till det :-		
	are a candidate 1 by BAP		same of the r	political party) / am cont	
1	ndependent candidate.		mine of the p	nonticus party is unitable	Catterio divone
(2) I	casils of PAN and status of filing of t	ncomé tax	return :		
SL.	No. Names	Perma		The financial year for	Total income
	ANANDI PO.YADAV	(PAN	int Number)	which the last Income-tax return has	shown in Income Tax Return (in
1.	Self	ABSP	y3724c	been filed	Rupees)
2.	Spouse-				
3.	Dependent I				
4.	Dependent 2				
3	Degendent 3				
SI.	he following case(s) is are pending ag	amst me n	Description		by the court:-
No.	The details of cases, where the court h				
	cognizance, Sections of the Act and de of the offence for which cognizance ta	escription	4 52	1448 341 342 3	153/504/384 11. PC
(b)	Name of the court, Case No. and Date taking cognizance :	of order	CJM Apportning	Arabia / Arabia ps to 92.92.1 / 1593. rentaing to 92.731/	Palarips careNo.
(c)	Details of Appeal (s) / Application(s) f (if any) filed against the above order(s)	or revision	Com Plant	- code No - 922/- 03/2005 APPETHO hh ps code No - 6	LOD SIKHIBE
l. Cu	ses in which I have been convicted by	n court of		7	10 606 - 190 /2005
(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	X			
(1-)	Nome of the Counts's Case No. and . Date(s) of order(s).	X			

(5) That I give herem below the details of the assets (movable and immovable etc.) of mysels. my spouse and all dependents:

A. Details of movable assets :

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposity Investment, the Jetails including Serial Number. Amount, Date of Deposit, the Scheme Name of Bank/ Institution and Branch are to be given

1 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at fixed companies and as per books in case of non-listed companies should be given

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
No.			SHANTI Devi	Puskae 4 mil	Abhish Anad	
1)	Cash in hand	50,000	50,000	×	×	
(ii)	Financial Companies and Cooperative societies and the amount in each such deposit	4/2 No-188374671 74 RL- 2 5 000 (b) 581(main) ATM A/2 NO-11432467 41 PS. 3000.00 (c) 581(808) ATM (c) 581(808) ATM	586 As · 22/8·00 As · 581m 4 Boom 5 Arminia Ac/No - 113191 11578 4 As - 14205	308956898 4 5000-W	*	×
tiiii	Details of investment of Bonds, Debentures/shares and units in companies/Mutual Funds and	5581KalsaKanti 12/00-3145091 7236 13-32000	LIC PO.NO - 521664792 LIC PONO - 58013791	×	x	×
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC PO.NO - 5 21059471 LIC PO-NO - 5 2247458	LICPONO- 521964792 LICPONO- 1520163791	LIC PONO. 52 1460739	*	×
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	leans Rt- goods tocks tekens Form SBI for the pulchas A negli vehicle	e ×	*	~	×
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	one matchel Nam BR 384/2374	*	x	*	2
(vir)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold RING IPS 4 Gram Total D		x x	×	4

Any other assets such as value of	
V Claims/interest	
(ix, Gross Total value	
The state of the s	A THE STATE OF THE

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

0	Description	Self	Spouse SHANFIDEVI	Dependent-1	Dependent-2	Dependent-3
)	Agricultural Land Location(s)	29/30/84/627	MOWA - PARBATTA * KHATA - 93/94/ 07/110/190/19 740	X	У	×
	Survey number(s) Area (Total measurement in acres)	100	ALUT 10.13 AL			
	Whether inherited property (Yes or NO)		AS. 5-50LMS			
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market	Rs. 13.50la	PS.5.50000			
(ii)	Non-Agricultural Land Location(s) Survey number(s)		KHATA-243 PIOT . 8039	g y	X	Y
	Area (. acad measurement in sq. ft.)		N- 20100	.5		V
	Whether inherited property (Yes or NO)	×	*	у.	×	
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market		Rs. 2010	-EJ		
t	iii) Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	V techer inherited property (* es or NO)	
	Date of purchase in case of serf	
	Cost of property (in case of prochase) at the time of prochase	
	Any investment on the property by way of development, construction etc.	
	Apple mate Current market value	
(iv)	apartments,) -Location(s) - Survey number(s)	MOUIA-BUOMPUZ KHATA-2438 PIOT-8039 ARZA-10:500C
	Area (Total measurement in sq. ft.)	As. 35 lacs
	Built up Area (Total measurement in sq. ft.)	10.5 Dec
1.00	Whether inherited property (Yes or NO)	
	Date of purchase in case of self acquired property	
	Cost of property (in case of purchase) at the time of purchase	
	Any Investment on the land by way of development, construction etc.	
	Approximate Current market value	Rs. 35 Laus
v)	Others (such as interest in property)	
(vi)	Total of Current Market Value of (i) to (v) above	7642923/

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	5B1 ADB ARAPI KISAN CITE dit A/CN = 3030018 AS - 230018 07-31. SahkaRi 42	4982			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	M- 44625 Un -30.6	.00			

	Asy other liability		
	Grand total of liabilities		
(ii)	Government Dues: Dues to departments dealing with government accommodation		
	Dues to departments dealing with supply of water		
	Dues to departments dealing with supply of electricity	Sep. Dy to Dec- by Arabia Rs. \$62260125/9/10	
	Dues to departments dealing with supply of telephones/mobiles	66453- 2823741 As. 21780023.02.06	
	Dues to departments dealing with government transport (including aircrafts and helicopters)		
	Wealth Tax Dues		
	Service Tax Dues		
	Municipal /Property Tax Dues		
	Sales Tax Dues		
	Any other dues		
	Grand total of all Govt. dues		

(7) Details of profession or occupation:

a. Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate ANANDI PARSAD YADAY	Sh./Smt./Kum. SAT SHANPI DEVI
2.	Full postal address	VIII - PAKTITOM PAZBAHA, PO- HALDERZAHAT PS- KVRSAKANTA, ARARIYA
-	aumber and and of the constituency and	51, Sikti
63,	Name of the Political party which set up the candidate (otherwise write 'Independent')	BJP
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

5		of of				for which la ome Tax Retu	The reserve to 19 100 100 100 100 100 100 100 100 100	Harring Same
-		Candidate		-	-			
-		Spouse: Dependents			-			
6.	7.57		of Assets	and Liabil	itie	s in rupees	i i i i i i i i i i i i i i i i i i i	
		Description	Self	Spous		Dependent-I	Dependent-II	Dependent ill
١.		Moveable Asset (Total value)						
B.		Immovable Asset						
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)					* 1	
	(iii)	Approximate Current Market Price of Asset (Total Value)						
7		Liabilities						
		(i) Government dues (Total)						
		(ii) Loans from Bank, Financial Institutions and others (Total)						
8.	1	ighest educational qualification of the details of School / Universe) (Name of the School	e , Fort	ducation w	ith	full form of the	e certificate/ dip	oloma/ degree

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further	e
declare that : (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) 1, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6	

day of ...

Mundi prasal radar.
M.L.A. DEPONENT

6

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.